

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3145
ANSWERED ON:16.03.2010
AMENDMENT IN IPC AND CR.PC
Nirupam Shri Sanjay Brijkishorilal

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether any proposals have been received from the Government of Maharashtra for amendments in certain sections of the Indian Penal Code and the Criminal Procedure Code, and removal of the ceiling on the amount of fine imposed under the said codes;
- (b) if so, the details thereof; and
- (c) the action taken thereon?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS(SHRI MULLAPPALLY RAMACHANDRAN)

- (a) to (c): The Secretary to Governor, Maharashtra has forwarded the Code of Criminal Procedure (Maharashtra Amendment) Ordinance, 2009 and the Indian Penal Code (Maharashtra Amendment) Ordinance, 2009 for obtaining instructions of the President under article 213(1) of the Constitution of India for its promulgation.
- 2. The Indian penal Code (Maharashtra Amendment) Ordinance, 2009, has been returned to the Governor's Secretariat Maharashtra on 16.10.2009, in view of announcement of Elections to State Assembly, suggesting that the State Government may bring an appropriate Bill, instead of promulgating the Ordinance, before the State Assembly when it meets after its composition.
- 3. The Code of Criminal Procedure (Maharashtra Amendment) Ordinance, 2009 is presently under examination.